

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 58 OF 2019 IN
DFR NO. 147 OF 2019**

Dated: 16th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GSPL India Gasnet Limited ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Aditi

Counsel for the Respondent(s) : -

ORDER

(IA No. 58 of 2019 – for urgent hearing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Registry is directed to list the matter on **18/01/2019**, subject to curing of defects.

The application is disposed of.

(B.N. Talukdar)
Technical Member (P&NG)
js/vg

(Justice Manjula Chellur)
Chairperson